

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No.69/TL/2022

- Subject : Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of scope of work as detailed in the Petition through Regulated Tariff Mechanism (RTM) mode to Power Grid Southern Interconnector Transmission System Limited.
- Date of Hearing : 13.4.2022
- Coram : Shri P.K.Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Southern Interconnector Transmission System Limited
(Now known as Power Grid Southern Interconnector Transmission System Limited)
- Respondents : TANGEDCO (UPPCL) and Ors.
- Parties Present : Shri Burra Vamsi Rama Mohan, Petitioner
Shri V.C Sekhar, Petitioner

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed for grant of transmission licence for implementation of requirement of 765 kV spare (1-ph) reactors units at 765 kV Chilkaluripeta (Part-B) and scheme to bypass NGR to use switchable line reactor as bus reactor at 765 kV on RTM (regulated tariff mechanism) route (in short 'transmission scheme') to the Petitioner. The representative of the Petitioner submitted that the Petitioner has filed all requisite details/ documents as per the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 along with its application. He further added that CTUIL vide its OM dated 16.22.2021 had approved the implementation of the above transmission scheme under RTM. Further, the transmission scheme were agreed in the 3rd meeting of Southern Regional Power Committee held on 24.8.2021.

3. After hearing the representative of the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 29.4.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 10.5.2022.
- (c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)